



2026:AHC:26361-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3564 of 2025

Dalip Singh

.....Petitioner(s)

Versus

State of U.P. and 13 others

.....Respondent(s)

Counsel for Petitioner(s)	: Lok Nath Shukla for Sanjay Kumar Srivastav
Counsel for Respondent(s)	: A.K. Goyal (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to pass appropriate order for removal of encroachment from Khasra No. 246A, admeasuring 0.0580 hectare, situated in Village Beri Chahar, Tehsil Khairagarh, District Agra.
2. Submissions have been made that land in question is recorded as drain (Nala), however, respondent nos. 7 to 14 have encroached over the said drain and despite repeated complaints made in this regard, no action has been taken.
3. Instructions have been produced by learned Standing Counsel *inter alia* indicating that land comprised in Khasra No. 246A is owned by private parties, whereas Khasra No. 246B is drain and on the said drain, there is no encroachment. The plea raised pertaining to Khasra No. 246A is baseless.
4. Counsel for the petitioner attempted to make submission that Khasra No. 246A is recorded as drain (Nala), which submission is apparently contrary to the record. A bare perusal of the document (Annexure-5) filed by the petitioner, reveals that in Khasra No. 246/2, which is recorded as Nala, the area indicated is 0.265 and in the document (Annexure-6), the same is recorded as Khasra No. 246B with area 0.2650.
5. Once the documents filed by the petitioner themselves indicate the land

recorded as Nala being 246B/246/2, the claim that the land comprised in Khasra No. 246A is that of Nala, apparently, is baseless.

6. We do not find any reason to entertain the present petition, the same is therefore, dismissed.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 6, 2026

AHA/Jyotsana